

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 11
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India Applicant/petitioner
Vs.

Era Infra Engineering Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 07.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant : Mr. Bishwajit Dubey, Adv. for L & T Finance
Ms. Kusum Lata, Law Officer for PNB
Mr. P. Nagesh, Ms. Honey Satpal, Mr.
Tushar Tyagi, Advs. for ICICI Bank

For the RP : Mr. K. Datta, Mr. Rahul Gupta, Mr. Siddharth
Srivastava, Mr. Hitesh Kumar, Mr. Raunak
Singh, Ms. Udit Singh, Advs.


For the Respondent : Mr. Anand Chibber, Sr. Adv. with Mr. Gaurav
Mankotia, Mr. Apporav Aggarwal, Ms. Megha
Choubey, Mr. Wishvesh Ranjan, Advs. for Ex.-
directors
Mr. Gaurav Mitra, Ms. Ishani Singh, Advs. for
R-1 to 5 for the SPVs
Mr. Manmeet Singh, Mr. Abhinandan Banerjee,
Advs. for Gwalior Bypass
Ms. Niti Jain, Ms. Richa, Advs. for R-29 & 21
(SBI Bank and IOB Bank)

ORDER

CA-2448(PB)/2019:-

On the request made by the counsels for the parties,
hearing is deferred to 13.11.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)